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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 894/98

New Delhi this the 30th April 1998

Hon'ble Shri R.K. Ahooja, Member (A)

Shri Fateh Singh,
Son of Shri Ganga Saran,
R/o W.E. 23 Behind Water Tank,
Ashok Vihar,
Delhi-110 052.

Petitioner

(By Advocate: Shri U. Srivastava)

-Versus-

1. The Secretary,
Ministry of Defence, South Block,
New Delhi.

2. The Engineering Chief,
Branch (E2 Cord) Army Hqs.,
Kashmir House, Rajaji Marg,
New Delhi.

3. The Chief Engineer,
Delhi Zone, MES Hqs.,
Delhi Cantt. 110 010.

Respondents

(By Advocate: None)

ORDER (Oral)

The applicant submits that on being sponsored by the Employment Exchange, he was engaged by the respondents as a casual labourer and worked as such on Muster Roll from August 1983 to August 1997 for a period of 14 years. After being disengaged, he had approached the respondents for re-engagement but they are insisting that he should again be sponsored by the Employment Exchange. He has now come before the Tribunal seeking a direction to the respondents to consider his case for re-engagement as casual labourer in preference to his juniors and outsiders.

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2. I have heard the learned counsel for the applicant and find that the O.A can be disposed of at the admission stage itself. The respondents are accordingly directed that in case they propose to engage any more labourers, the applicant will be given due preference over his juniors and outsiders. The respondents will not insist on his name to be sponsored again by the Employment Exchange and for this purpose his application would suffice. If he is re-engaged his case will also be considered for grant of temporary status and regularisation in accordance with the Scheme that is in force.

There shall be no order as to costs.


(R.K. Ahooja)

Member (A)

Mittal